GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

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No: 9/1/23-PCB/XXIX/Tech 6658

Dated: \ 9/06/2023

To, Shri. N. K. Gupta Divisional Head-UPC-I, Pariwesh Bhavan, Eats Arjun Nagar, New Delhi- 110032

Sub: Inputs/Suggestions for Amendment in Noise Pollution (Regulation and Control) Rules, 2000

Ref: CP-15011/5/2022-UPC-I-HO-CPCB-HO 884 dated 17/05/2023

Sir,

With reference to the above cited subject please below the modifications/inclusion in the Rules:

- The roles and responsibilities to Stake holders.
- b. The "person" shall include any company, or association or body of individuals, whether incorporated or not to obtain permissions of authorities notified in the rules.
- c. The "person" shall include any company, or association or body of individuals, whether incorporated or not to install noise monitoring station and ensure compliance to noise standards.
- d. The "person" shall include any company, or association or body of individuals, whether incorporated or not should not conduct any event without permission of the Urban Local Body.

e. The rules shall designate as follows:

| Sr. No. | Authority | Roles |
|---------|---|--|
| i | Department of Environment | For granting permission in consultation with Police and SPCB/PCC |
| Ii | Collector | For overall monitoring |
| iii | Deputy Collector/Mamlatdar | Action to be initiated against the Violators |
| Iv | SP/Dy. SP | Collector for overall monitoring |
| ν | Police Inspector/ Police Sub-Inspector | Action to be initiated against the Violators |

- f. Goan culture is very diverse and the local community were celebrating marriages with joy until midnight. Also, religious celebrations such as Zatra and feast were celebrated past midnight. But after the introduction of Noise Pollution (Regulation and Control) Rules, 2000 as amended till 10/08/2017 vide S.O. No. 2555 (E)all these activities are now curtailed and cause legal impediments.
- g. Also, it is known that Tourism Industry in this State is the backbone of Goan economics and main source of livelihood.
- h. The provision at 5(3) permits every State Government to issue a notification to permit use of Public Address Systems during night hours (10pm to 12 midnight) or on during Cultural, Religious or Festive occasions of a limited duration not exceeding 15 days in all, during a calendar year in advance. This gets exhausted by the State to hold recognised State festivals/Events. Hence relaxation cannot be done for the traditional festivals/Events.
- The Section is required at 5(7)" the use of Loud Speakers or Public Address Systems and like during night hours (between 10pm to 12 midnight) shall be permitted to the designated and recognized venues be it open or closed and recreational zones, provided that the venue is recognized and authorized by the local state pollution control board and has installed sound barriers/fencing all around the periphery of the venue/recreational zone and online continuous noise level meter with electronic display of real time noise levels on the periphery of the venue.

The Entertainment Zone be identified and notified by the State Government provided that the Authority will still be at liberty to prohibit and restrict use of music/sound as permissible above in the event of any complaints on disturbance /annoyance are received by the Authority. Hence additional zone "Entertainment Zone" in the schedule of Rules with limits as applicable to industrial Areas and in the Note below to insert the ter, "except for Entertainment zone the Day time will mean 6 am and 12 midnight time shall mean 12 midnight to 6 am." This would also require amendment in the definition of night time at Rule 2(j) "night time means the period between 10.00 pm and 6.00 am by insertion of the term except in Entertainment Zone where night time means period between 12.00 midnight to 6.00 am.

- j. WHO guidelines as available on CPCB website which are prescribed considering health effects due to noise exposures specify the noise levels as 100dBA Leq for 4 hour duration for ceremonies, festivals and entertainment events and 85dBA Leq for Public Address Indoors and outdoors for 1 hour duration. The schedule in Noise Rules to be amended accordingly.
- k. The aspect of Monitoring time and Monitoring parameters as specified in its Publication "Protocol for Ambient Level Noise Monitoring" need to be mentioned in the Rules at Note after Sr. No 3 by way of insertion that "The Ambient Noise Level Monitoring shall be carried out as per the Protocol published by the CPCB.
- 1. The CPCB in their Report titled "Scale of compensation to be recovered for violation of Noise Pollution (Regulation and Control) Rules, 2000 submitted in compliance to the directions of the Hon'ble NGT in OA NO 519 of 2016 Hardeep Singh & Ors. v/s. SDMC & Ors. At Point No 4 Limitation of Noise Rules with respect to loudspeaker at sub para (iv) accepted that there are no Source Specific standards for Loudspeakers and Public Address Systems need to be notified in the Environment (Protection) Rules, 1986 and the standards for vehicles, machineries and Domestic appliances for manufacture after 1993, 2003 and 2005 need to be revised with present times.

m. Compensation regime to be included in the Rules.

 Delegation of Power to Police Sub-Inspector, Police Inspector, Mamlatdar to take action on Violations observed

This is for your information and necessary action at your end.

(Sanjeev Joglekar)

(Sanjeev Joglekar) Member Secretary (I/c) For Goa State Pollution Control Board

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- 2) Office Copy
- 3) Guard file